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ବେଳେ (ଦେଖାଯାଇଥାଏ) ମଧ୍ୟକାଳୀନ, 1981 ରେ । 1. (1) ଏହା ପରିବାର କିମ୍ବା ପରିବାର କିମ୍ବା

ଜୀବନ କିମ୍ବା କିମ୍ବା କିମ୍ବା :

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କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା ।

କିମ୍ବା (ଦେଖାଯାଇଥାଏ) ମଧ୍ୟକାଳୀନ, 1981 (1981 ରେ
କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା)

କିମ୍ବା

3. କିମ୍ବା କିମ୍ବା କିମ୍ବା ।

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**Separate Pangling is given to this Part in order that it may be filed as
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EXTRAORDINARY

EDITION

Khabar oor Khabar



(2) यह तुरन्त प्रवृत्त होगा।

1899 के केन्द्रीय अधिनियम 2 की अनुसूची 1-क का संशोधन :

2. अण्डीगढ़ संघ राज्य पर लागू करने के लिए, भारत, य स्टाम्प अधिनियम, 1899 में, अनुसूची 1-क में,—

1. प्रविष्टि 23 के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, शर्यात् :—

दस्तावेज का वर्णन	उचित स्टाम्प मूल्य
"23 धारा 2(10) द्वारा यथा प्रभास्ति, जो ऐसे अन्तरण के लिए नहीं है जिसके लिये मंद्या 62 के अधीन प्रभार मनमता है या कृपा दी गई है"	जहाँ हस्तांतरण पत्र अन्य जंगम संपत्ति के विक्रय हस्तांतरण-के रूप में हों पत्र

1	(क)	(ख)	3
जहाँ कि ऐसे हस्तांतरण के लिए प्रतिफल की रकम या मूल्य, जैसा हस्तांतरण पत्र में उपलिखित है, 50 रुपए से अधिक नहीं है;	छ: रुपए पच्चीस पैसे	एक रुपया पचास पैसे	
जहाँ कि वह 50 रु. से बारह रुपए पचास पैसे तीन रुपए अधिक है, किन्तु 100 रुपए से अधिक नहीं है;			
जहाँ कि वह 100 रुपए से पच्चीस रुपए अधिक है, किन्तु 200 रु. से अधिक नहीं है;		छ: रुपए	
जहाँ वह 200 रु. से सीतीस रुपए पचास पैसे तो रुपए अधिक है, किन्तु 300 रु. से अधिक नहीं है;			
जहाँ वह 300 रु. से पचास रुपए अधिक है, किन्तु 400 रु. से अधिक नहीं है;		बारह रुपए	
जहाँ वह 400 रु. से बासठ रुपए पचास पैसे पन्द्रह रुपए अधिक है, किन्तु 500 रु. से अधिक नहीं है;			
जहाँ वह 500 रु. से पचहत्तर रुपए अधिक है, किन्तु 600 रु. से अधिक नहीं है;		प्रटारह रुपए	
जहाँ वह 600 रु. से सतासी रुपए पचास पैसे इक्कीस रुपए अधिक है, किन्तु 700 रु. से अधिक नहीं है;			

1	2	3
जहाँ वह 700 रु. से एक सौ रुपए अधिक है, किन्तु 800 रु. से अधिक नहीं है;		चौबीस रुपए
जहाँ वह 800 रु. से एक सौ बारह रुपए सत्ताहता रुपए से अधिक नहीं है;		
जहाँ वह 900 रु. में प्रति तीस रुपए तीस रुपए अधिक है, किन्तु 1000 रु. से अधिक नहीं है;		
और 1000 रु. से अधिक बासठ रुपए पचास पैसे पन्द्रह रुपए प्रत्येक 500 रु. या उसके भाग के लिए		

मूट—

प्रतिलिप्याधिकार अधिनियम, 1957 की धारा 18 के अधीन प्रतिलिप्याधिकार का समनुदेशन, सह-भागीदारी-विलेख, देखिए—भागीदारी (सं. 46)" और

(2) प्राविष्टि 18, 31, 35, 48, 54 और 63 के सामने "हस्तांतरण-पत्र के रूप में" शब्दों की जहाँ भी आवृत्ति होनी है उनके स्थान पर "अन्य हस्तांतरण पत्रों के रूप में" शब्द रखे जाएंगे।

3. लोप कर दिया गया।

[प. 11015/8/83-पू. टी. एल (170)]

प्रशांत नाथ, संयुक्त सचिव

MINISTRY OF HOME AFFAIRS

New Delhi, the 30th Dec., 1986

NOTIFICATION

G.S.R. 1339(E).—In exercise of the powers conferred by section 87 of the Punjab Reorganisation Act, 1966 (31 of 1966), the Central Government hereby extends to the Union territory of Chandigarh, the Indian Stamp (Punjab Amendment) Act, 1981 (Punjab Act No. 27 of 1981) as in force in the State of Punjab at the date of this notification, subject to the following modifications, namely :—

MODIFICATIONS

1. In section 1, for sub-section (2), the following sub-section shall be substituted, namely :—

"(2) it shall come into force at once"

2. In section 2, the brackets and words "(hereinafter referred to as the principal Act)" shall be omitted and for the words "State of Punjab", the words "Union territory of Chandigarh" shall be substituted.

3. Section 3 shall be omitted.

ANNEXURE

The Indian Stamp (Punjab Amendment) Act, 1981 (Punjab Act No. 27 of 1981) As Extended to the Union Territory of Chandigarh.

An Act to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Thirty-second Year of the Republic of India, as follows :—

Short title and commencement :

1. (1) This Act may be called the Indian Stamp (Punjab Amendment) Act, 1981.

(2) It shall come into force at once.

Amendment of Schedule I-A of Central Act 2 of 1899 :

2. In the Indian Stamp Act, 1899, in its application to the Union territory of Chandigarh, in Schedule I-A,—

(i) for entry 23, the following entry shall be substituted, namely :—

Description of Instrument	Proper Stamp Duty	
	Where conveyance amounts to sale of immovable property	Other conveyances
	(a)	(b)
1	2	3
Where the value or amount of the consideration for such conveyance as set forth therein does not exceed Rs. 50;	Six rupees and twenty-five paise.	One rupee and fifty paise.
Where it exceeds Rs. 50, but does not exceed Rs. 100;	Twelve rupees and fifty paise.	Three rupees.
Where it exceeds Rs. 100, but does not exceed Rs. 200;	Twenty-five rupees.	Six rupees.

1	2	3
Where it exceeds Rs. 200, but does not exceed Rs. 300;	Thirty-seven rupees and fifty paise.	Nine rupees.
Where it exceeds Rs. 300, but does not exceed Rs. 400;	Fifty rupees.	Twelve rupees.
Where it exceeds Rs. 400, but does not exceed Rs. 500;	Sixty-two rupees and fifty paise.	Fifteen rupees.
Where it exceeds Rs. 500, but does not exceed Rs. 600;	Seventy-five rupees.	Eighteen rupees.
Where it exceeds Rs. 600, but does not exceed Rs. 700;	Eighty seven rupees and fifty paise.	Twenty-one rupees.
Where it exceeds Rs. 700, but does not exceed Rs. 800;	One hundred rupees.	Twenty-four rupees.
Where it exceeds Rs. 800, but does not exceed Rs. 900;	One hundred and twelve rupees and fifty paise.	Twenty-seven rupees.
Where it exceeds Rs. 900, but does not exceed Rs. 1,000;	One hundred and twenty five rupees.	Thirty rupees.
and for every Rs. 500 or part thereof in excess of Rs. 1,000;	Sixty two rupees and fifty paise.	Fifteen rupees.

Exemption—

Assignment of copyright under the Copyright Act, 1957 Section 18, Co-partnership Deed, see Partnership (No. 46) and

(2) against entries 18, 31, 35, 48, 54 and 61, for the words "as a Conveyance" wherever occurring, the words "as other conveyances" shall be substituted.

3. Omitted.

[U-11015/8/83-UTL(170)]
ASHOK NATH, Jt. Secy.